



Ref No.BDC/SS/431/2020

17<sup>th</sup> November, 2020

To,  
Mr. Rashid Siddiquee  
Email ID - rashidsiddiquee060@gmail.com

**Re: Defamatory, libelous and derogatory videos published by you on the YouTube channel i.e. 'FF News'.**

1. We represent Mr. Akshay Kumar, and on whose instructions we are addressing you as under.
2. On 5<sup>th</sup> August, 2020, our client has come across the following videos ("said Videos") that you have posted on the YouTube channel 'FF News' ("said YouTube Channel"):
  - (a) 'Breaking Sushant ki Dairey me Akshay Kumar Ka BHI Hai Naam? Aditya Thakrey se Secret meeting Khulasa', published on 1<sup>st</sup> August, 2020 by you on the said YouTube Channel  
[\[https://www.youtube.com/watch?v=DjTRCAUjDdU\]](https://www.youtube.com/watch?v=DjTRCAUjDdU)
  - (b) 'Breaking Sushant Case Ko leke Aditya Thakrey ki Secret meeting. Akshay Kumar BHI Saamil, Commissnr', published on 1<sup>st</sup> August, 2020 by you on the said YouTube Channel  
[\[https://www.youtube.com/watch?v=mr9M1vN96S90\]](https://www.youtube.com/watch?v=mr9M1vN96S90)
  - (c) 'Breaking Rhea Bhaag Chuki Hai Videsh Akshay Kumar Ne Bheja Fans Aarop Secret Meeting Ka Sach ye Hua?', published on 3<sup>rd</sup> August, 2020 by you on the said YouTube Channel  
[\[https://www.youtube.com/watch?v=NTizAy75sO0&t=2s\]](https://www.youtube.com/watch?v=NTizAy75sO0&t=2s)
  - (d) 'Breaking Rhea Chakarboty ko Akshay Kumar ke Private Jet Se Canada Bheja gya, Kuch din ke liye', published on 4<sup>th</sup> August, 2020 by you on the said YouTube Channel  
[\[https://www.youtube.com/watch?v=eUeapITqss4&feature=youtu.be\]](https://www.youtube.com/watch?v=eUeapITqss4&feature=youtu.be)
  - (e) 'Breaking Rhea Chakarboty Ko Canada Bheja Gya Kitne logo Ne Support Kiya Akshay Kumar Ka Ghar BHI hai', published on 5<sup>th</sup> August, 2020 by you on the said YouTube Channel  
[\[https://www.youtube.com/watch?feature=share&v=izpL3X1FH1Y&app=desktop#menu\]](https://www.youtube.com/watch?feature=share&v=izpL3X1FH1Y&app=desktop#menu)
  - (f) 'Breaking Rhea Chakarboty Ko Akshay Kumar Ne Canada Tak Pahuchaya? Media Ka Khulasa Abhi Bhatt Mili', published on 4<sup>th</sup> August, 2020 by you on the said YouTube Channel  
[\[https://www.youtube.com/watch?v=0q8Wjw9m5hl\]](https://www.youtube.com/watch?v=0q8Wjw9m5hl)
3. Recently, our client has also come across the following videos ("said Further Videos") which you have posted on the said YouTube Channel:
  - (a) 'Breaking Sushant ki Dairy ke Wahi se Akshay Kumar Ne Phir Kiya secret meeting Aditya Thakrey Comisnr', published by you on 6<sup>th</sup> August, 2020  
[\[https://www.youtube.com/watch?v=kSFBs22SWE8&t=18s\]](https://www.youtube.com/watch?v=kSFBs22SWE8&t=18s)
  - (b) Breaking Sushant ki Dairey Me Akshay Kumar Ka Jikr. Wahi Page Hataye Gye Khulasa, published by you on 7<sup>th</sup> August  
[\[https://www.youtube.com/watch?v=x25kUJrAxA\]](https://www.youtube.com/watch?v=x25kUJrAxA)

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- (c) 'Breaking Aditya Thakrey, Akshay Kumar Shivaji park me Meeting karte the Saboot Hai Bada Khulasa', published by you on 16<sup>th</sup> August, 2020  
[<https://www.youtube.com/watch?v=7Y8oiJdsBeI>]
  - (d) Breaking Kya Sushant Ka Dairey Akshay Kumar Ne Hatwaya, KRK Ka Dawa Police se Milke? Bada Khulasa, published by you on 20<sup>th</sup> August, 2020  
[[https://www.youtube.com/watch?v=MjA\\_HsuYs2gI](https://www.youtube.com/watch?v=MjA_HsuYs2gI)]
  - (e) Breaking Akshay kumar And Amir khan Ka Whatsapp Chat Drugs Ke baare me baat Chit?, published by you on 21<sup>st</sup> September, 2020  
[[https://www.youtube.com/watch?v=W\\_rBhfqCYXsI](https://www.youtube.com/watch?v=W_rBhfqCYXsI)]
  - (f) Breaking! Akshay Kumar Maafi maangne ke Baad, Pura Bollywood ab Maafi maangega kyu? Janta to bekuf ha, published by you on 4<sup>th</sup> October, 2020  
[<https://www.youtube.com/watch?v=R6nmMfp0ZGokI>]
4. The said Videos and said Further Videos, make several false and baseless allegations against our client including but not limited to:
    - (a) that our client helped abscond Rhea Chakraborty to Canada;
    - (b) that our client has had "secret meetings" with Mr. Aditya Thakrey, members of the Mumbai police and the Commissioner of Mumbai Police, to discuss the case of Mr. Sushant Singh Rajput and Rhea Chakraborty;
    - (c) that a diary of Mr. Sushant Singh Rajput has been discovered which states that our client wanted to play the role of M.S. Dhoni in the movie 'M.S.Dhoni: the untold story' and our client was upset about the fact that Mr. Sushant Singh Rajput got the role.
  5. At the outset, our client states that the said Videos and said Further Videos are entirely and absolutely false, fallacious, frivolous, scandalous, derogatory and defamatory. The said Videos and said Further Videos have been intentionally published with its sensational headlines/captions/video titles, to mislead the public and lower the esteem of our client amongst his fans and public in general. The said Videos and said Further Videos, are just a cheap publicity stunt with a motive to increase the traffic on the said Youtube Channel. Our client is a reputed and successful personality in the Bollywood industry. In the said Videos and said Further Videos, absolute make belief stories, with no proof, have been weaved with a malicious intent to jeopardize our client's image, character, reputation, career and fan following.
  6. Further, it has also come to our clients attention that there are several other platforms making similar allegations and claims against our client and it is our client's belief that the said Videos and said Further Videos, will instigate the spread of disinformation / fake news and mislead the public about ongoing police and judicial matters, as well as our client.
  7. Our client is indignant and absolutely outraged at the public embarrassment, discomfort and anxiety, he had to face because of your false, scandalous and derogatory Videos, for no reason whatsoever. The said Videos and said Further Videos, taken as a whole are completely defamatory, derogatory, libelous and scandalous and has affected our client's reputation, goodwill and image.
  3. Our client further states that because of your scandalous, defamatory, libelous and derogatory said Videos and said Further Videos, our client has suffered mental trauma, agony and huge loss including loss of reputation and goodwill, which our client quantifies to Rs.500,00,00,000/- (Rupees Five Hundred Crores only).
  4. Our client hereby calls upon you to:
    - a) publish an unconditional apology for publishing the said Videos and said Further Videos, on the said Youtube Channel and for making false, baseless, scandalous, defamatory and derogatory allegations against our client;

- b) take down all the said Videos, said Further Videos and all other videos concerning our client, from the YouTube Channel and any other social media platforms;
- c) refrain from publishing any such false, defamatory and scandalous videos with respect to our client; and
- d) pay to our client Rs.500,00,00,000/- (Rupees Five Hundred Crore only).

within a period of three (3) days from the date hereof, failing which our client shall be constrained to initiate appropriate legal proceedings as may be advised, including criminal proceedings against you, entirely at your risk, costs and consequences.

For IC Legal

Partner,